

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5305/2008

(From the judgement and order dated 18/02/2008 in CRLM No.
27097/2006 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB STATE WAREHOUSING CORP.FARIDKOT

Petitioner(s)

VERSUS

M/S SH.DURGA JI TRADERS & ORS.
(With office report)

Respondent(s)

Date: 18/09/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE H.L. DATTUFor Petitioner(s) Mr. A.P. Dhamija, Adv.
Mr. Ram Niwas, Adv.
Mr. J.R. Singh, Adv.
Mr. Sarad Kumar Singhania, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E RIt is reported that respondent Nos. 2 and 3
refused to accept the summons when the same were
tendered by the Process Server. In view of the office
report, the respondents are deemed to have been served.

List for final disposal.

[Charanjeet Kaur]
Court Master[Pushap Lata Bhardwaj]
Court Master